



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu

NOTIFICATION

Jammu, the 11<sup>th</sup>, March, 2019

SRO:-173 Whereas, on 27-10-2016, ASP Bandipora vide communication No.ASP/16/06/65-51 dated 24-10-2016 informed Police Station, Pethkot that one Jameel Ahmad Khan (Gojer) S/O Jogi Khan R/O Chandaji, Bandipora is providing full logistic support to a group of unidentified militants moving in village Chandaji and its adjoining area etc;and

2. Whereas, accordingly, a case FIR No. 39/2016 U/S 13 of the Unlawful Activities (Prevention) Act, 1967 was registered in Police Station, Pethkot and investigation taken up;and

3. Whereas, during the course of investigation, site plan was prepared and statement of witnesses well acquainted with the facts and circumstances of the case were recorded U/S 161,164-A Cr.PC and placed on record. The evidence collected during the course of investigation has prima facie established the involvement of the accused person namely Jameel Ahmad Khan (Gojer) S/O Jogi Khan R/O Chandaji Bandipora for the commission of offence punishable U/S 19 of the Unlawful Activities (Prevention) Act,1967. However, the accused could not be arrested despite efforts made and accordingly proceedings u/s 512 Cr.PC have been initiated; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused person; and

D.S.

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provision of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the accused person namely Jameel Ahmad Khan (Gojer) S/O Jogi Khan R/O Chandaji Bandipora for the commission of offence punishable U/S 19 of the Unlawful Activities (Prevention) Act, 1967 in case FIR No. 39/2016 Police Station, Pethkot Bandipora.

By Order of the Government of Jammu and Kashmir.

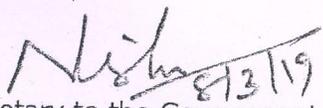
Sd/-  
Principal Secretary to the Government  
Home Department

No. Home/Pros/78/2018

Dated:- 11.03.2019

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San-54/S/2018/69451-52 dated 17.10.2018 The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department